

No. 10/63/2016-NCLT
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003.
Dated, the 18th October, 2019.

CIRCULAR

In exercise of the powers of the Central Government under section 25 of the Negotiable Instruments Act, 1881 (26 of 1881) entrusted to it by the Government of India, Ministry of Home Affairs vide its Notification No. 39/1/68/Judl-III, dated the 8th May, 1968, the National Company Law Tribunal (NCLT), Mumbai shall remain closed on Monday, the 21st October, 2019 on account of General Elections to the Legislative Assembly of Maharashtra State on 21st October, 2019.

Hence, all concerned Litigants/Professionals/Advocates may kindly take notice of the same. All the matters listed on Monday, the 21st October, 2019 shall stand adjourned and details of adjourned cases shall be placed on website/notice board of NCLT.

This issues with the approval of Hon'ble President, NCLT, New Delhi.


(P.C. JAIN)

Deputy Registrar, NCLT, New Delhi
Email: admn@nclt.gov.in; Tel: 011-24363842

Copy for information and necessary action to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. Hon'ble Members, National Company Law Tribunal.
3. PS to Registrar, National Company Law Tribunal, New Delhi.
4. Deputy Registrar, NCLT, Mumbai Bench.
5. Officers of National Company Law Tribunal, Principal Bench/ New Delhi/ Kolkata/ Mumbai/ Chennai/ Ahmedabad/ Allahabad/ Bengaluru/ Chandigarh/ Guwahati/ Hyderabad / Jaipur / Cuttack / Kochi / Amaravati.
6. PPS to Secretary, Ministry of Corporate Affairs, New Delhi.
7. PS to Joint Secretary, MCA, New Delhi.
8. NCLT web site/ Notice Board.